

**Court No. - 2**

**Case :-** PUBLIC INTEREST LITIGATION (PIL) No. - 4112 of 2020

**Petitioner :-** Suo-Motu-With Regard To Filling Up All Vacancies In Revenue

**Respondent :-** State of U.P.

**Counsel for Petitioner :-** Suo Motu

**Counsel for Respondent :-** C.S.C.

**Hon'ble Devendra Kumar Upadhyaya,J.**

**Hon'ble Subhash Vidyarthi,J.**

This petition as Public Interest Litigation has been registered pursuant to an order passed by this Court on 23.01.2020 in Writ Petition No. 36208(MS) of 2019.

The issue which the Court proposes to examine in this Suo Motu Public Interest Litigation relates to non-availability or paucity of the Presiding Officers in the Revenue courts, which is one of the major reasons of delay in disposal of the Revenue cases which include simple matters relating to mutation, correction of revenue records and demarcation as well.

It is needless to observe that any dispute relating to mutation, correction of Revenue records and demarcation etc. if left unattended for long sometime, sometimes leads to very chaotic situation in the village life which ultimately sometime takes the shape of criminal events even involving murder.

By means of an order dated 28.02.2020, passed in petition No.30949(MS) of 2019 filed under Article 227 of the Constitution of India, several matters have been ordered to be connected with this Suo Motu Public Interest Litigation for the reason that in the said matter as well the primary complaint/grievance of the petitioners was delay in disposal of the Revenue cases by the Revenue courts, which has been occurring for various reasons including the reason of non-availability of the Presiding Officers in the court and also the situation caused on account of indiscriminate strike calls being given by the Bar Associations.

In these circumstances, we request the members of the Bar Council of U.P. who are resident of Lucknow to assist the Court in the matter on the next date.

It has been informed that the members of Bar Council of U.P. who are resident of Lucknow are Sri Akhilesh Awasthi, Sri Jai

Narayan Pandey, Sri Prashant Singh Atal, Sri Pradeep Singh, Sri Janki Sharan Pandey, Sri Paresh Mishra and Sri Abdul Razzaq Khan.

Office is required to convey our request to the aforesaid members of the Bar Council of U.P., who shall be present on the next date in the matter for assistance of the Court.

While extending the request to the learned members of the Bar Council of U.P. as aforesaid, the office shall serve upon them a copy of the judgment and order dated 28.02.2020, passed by this Court in Writ Petition No.30949(MS) of 2019.

**List this case on 27.04.2022.**

**Order Date :- 31.3.2022**

Sanjay